

JHARKHAND SUPERIOR JUDICIAL SERVICE (RECRUITMENT, APPOINTMENT AND CONDITION OF SERVICE)

RULES, 2001Published in Jharkhand Gazette, Extraordinary No. 91, dated May 10, 2001.**

JHARKHAND SUPERIOR JUDI. SERV. (RECRUITMENT.....SERVICE) RULES, 2001

Notification No. 6/Astha. Nyaya - 610/2001Ka - 1246, dated 8th May, 2001.—In exercise of powers conferred by Article 233 read with Article 309 of the Constitution of India and all provisions of law enabling in that behalf, and in supersession of all earlier Rules on the subject, the Governor of Jharkhand, after consultation with the High Court of Jharkhand at Ranchi, is pleased to make the following Rules for regulating the recruitment in appointment to and the conditions of service with respect to the members of the Jharkhand Superior Judicial Service.

CHAPTER I

1. Short title and commencement.—These rules may be called as the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001 and shall take effect from the date these are published in the official Gazette.

2. Definitions.—In these rules unless there is anything repugnant to the subject or context :—

- (i) Additional District Judge includes any other post of equivalent rank.
- (ii) "Cadre" means the cadre of the Jharkhand Superior Judicial Service.
- (iii) "Direct Recruit" means an officer in the cadre appointed to the service in accordance with clause (a) of Rule 4.

- (iv) "Government" means the Governor of Jharkhand.
- (v) "Governor" means the Governor of Jharkhand.
- (vi) "High Court" means the High Court of Jharkhand at Ranchi.
- (vii) "Jharkhand Judicial Service" means the judicial service as constituted by the Jharkhand Judicial Service (Recruitment) Rules, 2001.

(viii) "Promoted Officer" means an officer in the cadre appointed to the service from amongst the officers belonging to the Jharkhand Judicial Service by promotion in accordance with Clause (b) of Rule 4.

(ix) "Scheduled Castes" means the castes specified in Part II of the Constitution (Scheduled Castes) Order, 1950.

(x) "Scheduled Tribes" means the tribes specified in Part II of the constitution (Scheduled Tribes) Order, 1950.

(xi) "Service" means the Jharkhand Superior Judicial Service.

3. Cadre strength and the composition of the service along with the pay scales in various categories of the cadre shall be as specified by the State Government from time to time after consultation with the High Court.

4. Appointment to the service.—Appointment to the service, which shall in the first instance ordinarily be to the post of Additional District Judge, shall be made by the Governor, in consultation with High Court :—

(a) by direct recruitment of persons as recommended by the High Court for such appointment under clause (2) of Article 233 of the Constitution of India; and

(b) by promotion on merit-cum-seniority basis from amongst the officers belonging to the Jharkhand Judicial Service :

Provided that where the merit of the officers is equal in all respects, seniority shall prevail and be given weightage.

5. Of the total posts in the cadre of the service 67% shall be filled in by promotion and 33% by direct recruitment :

Provided that the State Government may, in consultation with the High Court, from time to time deviate from the aforesaid percentage in either direction.

6. Probation.—A member of the service appointed under clause (a) of Rule 4 shall be on probation for a period of two years :

Provided that the probation period may, in any individual case be extended from time to time by the High Court.

7. Grant of increments :

(a) The initial pay of a promoted officer shall be fixed by adding Rs. 500/- in the time scale at the stage next above that arrived at by adding to his substantive pay as a member of the Jharkhand Judicial Service.

(b) The initial pay of a direct recruit shall be fixed in the time scale by adding to his substantive pay one annual increment in time scale for every four years of practice at the Bar, subject to minimum of Rs. 250/- and not being more than 500/-.

Notwithstanding anything contained in this Rule, the fixation of pay will be subject to the decision of the State Government in consultation with the High Court.

8. Seniority :

(a) Seniority inter se of direct recruits shall be determined in accordance with the dates of their respective appointments to the service.

(b) Seniority inter se of promoted officers shall be determined on the basis of their seniority as existing

in the Jharkhand Judicial Service immediately prior to their appointment under these Rules.

(c) If at any time more than one direct recruit is appointed in the service, the inter se seniority of such appointees will be determined in accordance with the order of merit as obtaining in the select list at the time of their appointment.

(d) Seniority of direct recruits vis-a-vis promoted officers shall be determined with reference to the dates on which their appointments actually are made :

Provided, however, when a direct recruit and a promoted officer are appointed on the same date, the promoted officer shall rank senior to the direct recruit.

CHAPTER II

SELECTION OF DIRECT RECRUITS

9. Eligibility.—A candidate shall be eligible to be appointed as an Additional District Judge under these Rules, if:—

(a) he is above the age of 35 years and below the age of 45 years as on the last day of January preceding the year in which the examination is held; provided that in the case of a candidate belonging to scheduled caste or scheduled tribe, there may be a relaxation of upper age limit by three years;

(b) is a graduate in law from a University recognised for the purpose of enrollment as an Advocate under the advocates' Act, 1961;

(c) has an experience of more than seven years at the Bar as a practicing Advocate after having been duly enrolled as such under the Advocates' Act, 1961;

(d) possesses good health, is of sound moral character and is not involved in, or related to any criminal case of any type involving moral turpitude.

10. (a) The High Court may undertake the entire selection process either itself or entrust the same, either wholly or in part, to another Agency. If the selection process is entrusted either wholly or in part to another Agency, the name of such an agency shall be approved before the selection process starts by a resolution adopted at a meeting of all the Judges of the High Court and the terms and conditions for such engagement by such Agency shall be finalised in this meeting.

Explanation.—Under these Rules, therefore, wherever the expression 'High Court' occurs with respect to the conduct of examination of the selection process, such expression shall include such agency as well.

(b) If the selection process, either wholly or in part, is entrusted to an agency, such Agency shall ensure that it maintains secrecy and confidentiality in all respects with regard to the conduct of the selection process at all levels and before starting the selection process shall submit in writing to the High Court an undertaking to the following effect:—

"I/We having been entrusted with the task of undertaking the selection process, as communicated to us by the High Court of Jharkhand at Ranchi vide their communication no..... date.....do hereby State, undertake and bind ourselves that we shall maintain absolute secrecy and confidentiality at all levels and in all stages of the election process until we submit the report/recommendation/evaluation finally to the High Court and for all times thereafter, or until the final result finally published by the High Court and the selection process is completed in all respects and appointments based on our aforesaid recommendation/report/evaluation made and till such further period as the High Court may direct us to do so. We understand that the breach of this undertaking by us or by any one or our behalf shall be liable to action under law."

11. If in any particular year the number of candidates is very large and in the opinion of the High Court if it is desirable to have a Preliminary Written Entrance Test in order to limit the number of candidates for the Main Written Examination, it may conduct a Preliminary Written Entrance Test and prescribe the minimum qualifying standards therein as also the number of candidates to be selected therein who shall thus be eligible to appear in the main written examination. The High Court may make regulations from time to time prescribing the syllabus for the Preliminary Written Entrance Test and for the Main Written Examination and before the commencement of selection

process, such syllabus may be made available to the intending candidates.

12. The High Court may invite applications from the intending candidates. The application may either be in the prescribed proforma as published in the advertisement/notification or may be in a printed form as may be obtained from the intending candidates. Similarly, at the start of each selection process, the High Court may also decide that each candidate along with the application/application form may submit one or more for the following :—

(i) Certificates or copies thereof with respect to the educational qualifications and the enrollment certificate under the Advocates' Act, 1961, as also the experience at the Bar.

Explanation.—The certificate of experience at the Bar shall be obtained by the candidate either from Registrar General/Registrar of the High Court or such other officer of the High Court as the Chief Justice may nominate, District Judge or the Chief Judicial Magistrate of the district in which he has been practicing as an Advocate, or from the President and the Secretary of the Bar Association jointly signed by both of them, duly countersigned by the registrar General/Registrar or other nominated officer of the High Court, District Judge/Chief Judicial Magistrate/any other Judicial Officer of that district in which the candidate has been practicing.

(ii) Names of at least two persons as references alongwith the reference testimonials certifying that they know the candidate personally and that he bears a good moral character, is not involved in any criminal case or an offence relating to moral turpitude and in the opinion of such referensor has an aptitude for judicial service. None of the Referensors should be related to the candidate directly or indirectly.

(iii) A certificate from a qualified medical practitioner that the candidate possesses sound health and is free from any disease which may be hazardous for his service.

(iv) Certificate of age issued by the Board for School Education or a University as duly recognised by law.

Explanation.—If the candidate submits the copies of the certificate and not the originals, the copies should be certified as true copies of the originals by a Judicial Magistrate. Candidates shall, however, be under obligation to produce the originals before the High Court as and when so required, or at the viva voce test.

(v) A bank draft or a postal order of prescribed amount towards the payment of the examination fee as may be fixed or prescribed by the High Court from time to time.

13. On receipt of the application/application form from the candidates, the High Court shall process the same and on being satisfied that the application/application forms are in order and that the candidate is eligible to appear at the examination, an admit card shall be issued to the candidate. No candidate shall be admitted to any examination unless he holds such an admit card.

It is therefore in the interest of the candidates that before they apply they satisfy themselves that they are eligible and that the application/ application forms are duly filled in by them and are complete in all respects and documents enclosed relating to payment of examination fee etc.

14. Notwithstanding anything contained in the foregoing Rule, it shall be open to the High Court to require the candidate at any stage of the selection process or thereafter, to furnish any such additional proof or to produce any document with respect to any mater relating to his suitability and/or eligibility as the High Court may deem necessary.

15. If any candidate at any time, either during the selection process, before or after the examinations are conducted, or at any time thereafter is found to have furnished any false information or made any misrepresentation relating to his age, academic qualifications, experience at the Bar, enrollment as an advocate, eligibility, suitability or otherwise, at its sole discretion the High Court may cancel the candidature of such a candidate and may debar him from appearing in the examination at any stage of the selection process. Similarly, if a candidate obtains appointment under these Rules based on any of the aforesaid, such appointment shall be liable to immediate termination by the High Court.

16. Subject to the provisions of these Rules, the decision of the High Court as to eligibility or

otherwise of the candidate for admission to the examination and for his recruitment shall be final.

17. If during the conduct of the examination any candidate is found :

- (i) resorting to any irregular or improper means for obtaining admission to examination;
- (ii) impersonating as another candidate or being impersonated by any person at the written or viva-voce examination;
- (iii) submitting fabricated or forged document or documents which have been tampered with or interpolated;
- (iv) making statements which are false or incorrect or suppressing material information;
- (v) communicating with any other person for the purpose of getting help or trying to influence the candidature;
- (vi) behaving unruly, rudely or in an uncivilized manner in the examination hall or violating any instructions issued by the High Court in this behalf or disobeying any orders of the officials entrusted with the conduct of the examination;

such candidate shall be expelled forthwith from the examination hall by the authority of the High Court or by any person authorised by the High Court in this behalf. In such a case, the High Court may invalidate the answer books or deal in such other manner with the candidate as it considers fit and proper, including his expulsion from any future examination for any period as may be decided.

18. Before the start of the examination, the High Court may fix the minimum qualifying marks in the Preliminary Written Entrance Test and thereafter minimum qualifying marks in the main examination. Based on such minimum qualifying marks, the High Court may decide to call for viva-voce such number of candidates, in order of merit in written examination, depending upon the number of vacancies available as it may appropriately decide :

Provided that in the case of candidates belonging to scheduled castes and scheduled tribes and candidates belonging to other reserved categories, such minimum qualifying marks may not be higher than 45% of the total aggregate marks :

Provided also that in determining the suitability of a particular candidate based on both the minimum qualifying marks as well as in order of merit, the total marks obtained in the examination as a whole and the marks obtained in any individual paper, both shall also be taken into consideration, depending upon any guidelines that the High Court may issue in this behalf in the Regulations to be framed for this purpose.

19. (i) The viva-voce test of the candidates shall be conducted by the High Court. The Chief Justice may decide upon the composition of the Board comprising the Judges of the High Court for this purpose.

(ii) All the members of the Board shall be assigned equal marks for assessing the fitness and suitability of candidate. At the end of the viva-voce test each day the Board shall not disperse unless it has recorded the marks allocated to each candidate in that day's viva voce-test in the manner as prescribed under the Regulation and in a sealed cover hand it over to the official of the High Court as may be nominated for this purpose by the Chief Justice. Each such sealed cover shall be in turn deposited by such nominated official of the High Court in safe custody in such manner as maybe prescribed by the Chief Justice.

20. The viva-voce test shall be conducted by the Board in such manner as to assess the merit, suitability and fitness of the candidate, shall be as objective as is possible and shall endeavour to elicit such answers from the candidate as would convey the candidate's aptitude towards the judicial service; his understanding of law; sharpness of mind; his intellect, knowledge and potential for becoming a good judicial officer.

21. A candidate, irrespective of the marks obtained by him in the Preliminary Written Entrance Examination and/or the Main Written Examination shall not be qualified to be appointed unless he obtains a minimum of 30% marks in the viva-voce test. The marks obtained at the viva voce test shall then be added to the marks obtained by the candidate at the main written examination. The names of the candidates will then be tabulated and arranged in order of merit. If two or more candidates obtain equal marks in the aggregate, the order shall be determined in accordance with the marks secured at the main written examination. If the marks

secured at the main written examination of the candidates also are found equal, then the order shall be decided in accordance with the marks obtained in the Preliminary Written Entrance Test. From the list of candidates so arranged in order of merit the High Court shall prepare a select list and have it duly notified in a manner as prescribed in the regulations. Such select list shall be valid for a period of one year from the date of being notified.

22. From out of the aforesaid select list, depending upon the number of vacancies available or those required to be filled up, the High Court shall recommend to the Government the names for appointment as Additional District Judge.

23. After the Government receives the aforesaid recommendations from the High Court, it may make such enquiry and undertake such investigation as is considered necessary to find out and determine that the candidate is suitable in all respects for appointment to the judicial service only in so far as such suitability relates to the candidate's credentials with respect to his involvement in any criminal case or anti-social or anti-National activities. Such investigation/enquiry, however, shall be completed as soon as possible from the time of receipt of recommendation from the High Court, but not later than six weeks from the date of such receipt.

24. After the completion of the investigation/enquiry, as undertaken vide the aforesaid Rule, the appointment orders shall accordingly be issued.

25. Notwithstanding anything to the contrary contained in these rules, an Additional District Judge appointed on temporary basis shall be eligible for permanent appointment to the service without there being any upper age limit subject to the conditions that;

(i) he has completed two years of service from the date of his first appointment.

(ii) he has passed such tests as may from time to time be prescribed in the Departmental Examination Rules, if any, and

(iii) he is recommended by the High Court for such permanent appointment.

26. No recommendation except those received in accordance with these rules shall be entertained or taken into consideration. Any attempt on the part of any candidate to enlist support for his appointment through any person or any influence, or in any other manner will disqualify him for appointment.

27. The record of each examination as held under these Rules, both with respect to the written examinations at both the levels and the viva-voce test shall be maintained and preserved by the High Court for at least one year from the date of notification of the select list.

28. The candidate shall be entitled on payment of such fee as may be prescribed in this behalf by the Regulations to apply for and obtain the break up of his result in any such examination.

CHAPTER III

29. **Conditions of service.**—All such matters relating to conditions of service of the officers appointed under these rules and not specified herein shall be governed by the general rules in this behalf.

CHAPTER IV

30. **Power to make regulations.**—The High Court may make Regulations for carrying out the purposes of these rules for giving effects to the objectives contained herein.

Government of Jharkhand,
Deptt. of Personnel, Administrative Reforms & Rajbhasha

Notification


Ranchi, Dated 04/07/2012

No.-6/Stha-Nyaya-610/2001 (Part-II) ka- 4426 /In exercise of powers conferred by Article-233 read with Article-309 of the Constitution of India and all provisions of Law enabling in that behalf the Governor of Jharkhand, after consultation with the High Court of Jharkhand at Ranchi, is pleased to make the following amendment in the Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001 with effect from 24th February, 2006 :-

Induction of Rule-8(A) below Rule-8 :-

"8(A) - Pension and Retiral Benefits:- "In Computation of the total period of service qualifying for pension and other benefits, a period of ten years or actual practice at the Bar, whichever is less, shall be added to the service of a member directly recruited from the Bar, subject to the condition that the weightage of practice at the Bar will be given only if the direct recruit actually works for minimum ten years in the service before retiring."

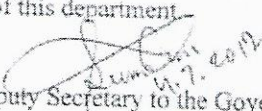
By the order of Governor of Jharkhand


(Suman Kumar)

Deputy Secretary to the Government


Memo No.- 6/Stha-Nyaya-610/2001 (Part-II) ka-4426/Ranchi, Dated 04/07/2012

Copy forwarded to Superintendent, Jharkhand Government Press, Doranda, Ranchi with request to publish it in Extra-ordinary Gazette of Jharkhand Government and provide 200 copies for the use of this department.


Deputy Secretary to the Government


Memo No.- 6/Stha-Nyaya-610/2001 (Part-II) ka-7724/Ranchi, Dated 04/07/2012

Copy to Advocate General, Jharkhand High Court, Ranchi/Registrar General, Jharkhand High Court, Ranchi/Secretary, Law (Judicial) Deptt., Jharkhand, Ranchi/All District & Sessions Judge, Jharkhand for information and needful.


Deputy Secretary to the Government

Memo No.- 6/Stha-Nyaya-610/2001 (Part-II) ka-7724/Ranchi, Dated 04/07/2012

Copy to Principal Secretary to Governor of Jharkhand, Ranchi/Principal Secretary to Chief Minister, Jharkhand, Ranchi/Secretary to Chief Secretary, Jharkhand, Ranchi/Secretary to Principal Secretary, Personnel, A.R. and Rajbhasha Deptt., Jharkhand, Ranchi/Secretary to Principal Secretary, Finance Department, Jharkhand for information.


Deputy Secretary to the Government

Government of Jharkhand.
Personnel, Administrative Reforms and Rajbhasha Department

Notification

Ranchi.....

No.13/Variya Niyma.-01/2014 In exercise of powers conferred by Article-233 read with Article-309 of the Constitution of India and all provisions of Law enabling in that behalf the Governor of Jharkhand, after consultation with the High Court of Jharkhand at Ranchi, is pleased to make the following amendment in the Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001 :-

After Rule 6 of the Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001 Rule 6(A)(i), (ii) and (iii) is inserted in the following manner:-

" 6(A)(i) The newly recruited officers from Bar to the Superior Judicial Service will undergo a Foundation Course for 4 months (16 weeks) as under:-

Foundation Course for newly recruited officers in Higher/Superior Judicial Services from the Bar-

Duration- 04 months (16 weeks)

Phase I- Institutional Training at the Judicial Academy, Jharkhand (08 week- Phase I & II)

Phase II- Practical Training by Court attachments and field visit (06 weeks)

Phase III- Reflective Training at the Judicial Academy, Jharkhand (02 weeks).

(ii) The Officers appointed on promotion to Higher Judicial Service will undergo an orientation course for 04 weeks as under-

Duration- 04 weeks

Phase I- Institutional Training (03 weeks)

Phase II- Practical Training (01 week).

(iii) The High Court at its discretion may further sub-divide the total duration of above said Entry Level Programmes in the ratio of 80:20 between pan India subjects and State specific subjects."

By the order of Jharkhand Governor


Sd/-

(Akhouri Shashank Sinha)

Deputy Secretary to the Government.

Memo No.13/Variya Niyma.-01/2014 ⁹⁵⁰⁹..... Ranchi, Dated.....^{4.9.17}

Copy forwarded to Sri Chandra Bhushan Kumar, Deputy Secretary-cum-Nodal Officer, e-gazette, Personnel, Administrative Reforms and Rajbhasha Deptt. with request to publish it in e-gazette.


Deputy Secretary to the Government.

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 11th AUGUST, 2017

THE JHARKHAND SUPERIOR JUDICIAL SERVICE (RECRUITMENT, APPOINTMENT AND CONDITIONS OF SERVICE) REGULATION, 2017

No 182/A. In exercise of the power conferred by Rule 11 read with Rule 30 of the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001, High Court of Jharkhand makes the following Regulation in order to carry out the purpose of the aforesaid Rules by prescribing syllabus for examination and mode of Application for appointment to the post of District Judges.

- (1) **Title and commencement:** This Regulation may be called as “Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Regulation 2017” and it shall come into force with immediate effect.
- (2) **Definition:** In this Regulation, unless the context otherwise requires :
 - (a) “Rules” mean the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001.
 - (b) “Syllabus” means a programme/ course of study for examination.
 - (c) “Preliminary Entrance Test” means a Written Examination (Objective) and the persons qualifying in this test shall be eligible for Main Examination. There shall be negative marking of **-1 (minus 1)** for each wrong answer.
 - (d) “Main Examination” means a Written Examination and the person qualifying in this Test shall be eligible for Viva-Voce Test.
 - (e) “Viva-Voce Test” means Oral Examination.

Preliminary Test

- (3) Holding of Preliminary Entrance Test shall be at the discretion of the High Court keeping in view the number of application and other relevant consideration.
- (4) **Syllabus :** The syllabus for the Preliminary Entrance Test shall consist of :-
 - i. General English
 - ii. General Knowledge (including Current Affairs).
 - iii. C.P.C.
 - iv. Cr.P.C.
 - v. Evidence Act.
 - vi. Law of Contract.
 - vii. IPC
- (5) The Preliminary Entrance Test shall be of 100 marks in aggregate.
- (6) Duration of Preliminary Entrance Test shall be of two hours.
- (7) **The Court, at its discretion, may hold online Preliminary Entrance Test**

Main Examination

- (8) The Main Examination shall consist of :-

Paper – I

Part – I Language (English)

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50 Marks

Part – II

- (i) Procedural Law (Cr.P.C. & C.P.C.)
- (ii) Law of Evidence
- (iii) Law of Limitation

-50 Marks

Paper – II

Substantive Law - 100 Marks

- (i) Constitution of India
- (ii) Indian Penal Code
- (iii) Law of Contract
- (iv) Sale of Goods Act
- (v) Transfer of Property Act
- (vi) Negotiable Instrument Act
- (vii) Law relating to Motor Vehicle Accident Claim
- (viii) Jurisprudence.
- (ix) Santhal Pargana Tenancy Act
- (x) Chhotanagpur Tenancy Act
- (xi) Protection of Children from Sexual Offences Act Prevention of Corruption Act(pocso)
- (xii) Prevention Of Corruption Act
- (xiii) SC & ST Act
- (xiv) Electricity Act
- (xv) Narcotic Drugs and Psychotropic Substances Act (NDPS Act)

- (9) Examination shall be held in two sittings of three hours duration for each paper.
- (10) There shall be Viva-Voce Test of 40 marks.
- (11) The marks obtained in Viva-Voce Test shall be added to the marks obtained in Main Examination and the merit list shall be prepared accordingly.
- (12) No candidate irrespective of the marks obtained by him in the Main Examination, shall be eligible for selection for appointment, if he obtains less than 20 marks out of aggregate of 40 in the Viva-Voce Test.
- (13) **The Application for recruitment to the post of District Judge U/r 4(a) Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001 may be invited online.**
- (14) Repeal and Saving – from the date of enforcement of these regulation all previous regulation, orders, notification, circulars, instructions and other instruments with respect to subject matter covered by these regulations are hereby repealed.
Notwithstanding such repeal, any appointment made or action taken under any of the aforesaid repealed provisions shall be deemed to have been made or taken under these regulations and are hereby saved.

By Order of the Court

Sd/- Ambuj Nath

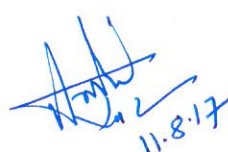
Registrar General

Memo No. 3694 / Apptt.

Dated

Ranchi the 11th August, 2017

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette and send 20 copies of the same to this Court.



Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

**THE JHARKHAND SUPERIOR JUDICIAL SERVICE (RECRUITMENT,
APPOINTMENT AND CONDITIONS OF SERVICE) REGULATION, 2024**

No 261 /A. In exercise of the power conferred by Rule 11 read with Rule 30 of the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001, High Court of Jharkhand makes the following Regulation in order to carry out the purpose of the aforesaid Rules by prescribing syllabus for examination and mode of Application, etc. for appointment to the post of District Judges:-

- (1) **Title and commencement:** This Regulation may be called as "Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Regulation 2024" and it shall come into force with immediate effect.
- (2) **Definition:** In this Regulation, unless the context otherwise requires:
 - (a) "Rules" mean the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001.
 - (b) "Syllabus" means a programme/course of study for examination.
 - (c) "Preliminary Entrance Test" means a Written Examination (Objective) and the persons qualifying in this test shall be eligible for Main Examination. There shall be negative marking of **-1 (minus 1)** for each wrong answer.
 - (d) "Main Examination" means a Written Examination and the person qualifying in this Test shall be eligible for Viva-Voce Test.
 - (e) "Viva-Voce Test" means Oral Examination.

Preliminary Test

- (3) Holding of Preliminary Entrance Test shall be at the discretion of the High Court keeping in view the number of application and other relevant consideration.
- (4) **Syllabus:** The syllabus for the Preliminary Entrance Test shall consist of :-
 - i. General English
 - ii. General Knowledge (including Current Affairs)
 - iii. C.P.C.
 - iv. Cr.P.C. and **Bhartiya Nagrik Suraksha Sanhita, 2023**
 - v. Evidence Act and **Bhartiya Sakshya Adhiniyam, 2023**

vi. Law of Contract

vii. **IPC and Bhartiya Nyaya Sanhita, 2023**

- (5) The Preliminary Entrance Test shall be of 100 marks in aggregate.
- (6) Duration of Preliminary Entrance Test shall be of two hours.
- (7) The Court, at its discretion, may hold online Preliminary Entrance Test

Main Examination

- (8) The Main Examination shall consist of:-

Paper-I

Part – I Language (English) -50 Marks
(Essay, Precis, Preposition and Comprehension etc.)

Part-II -50 Marks

- (i) Procedural Law (C.P.C., Cr. P.C. & **Bhartiya Nagrik Suraksha Sanhita,2023**)
- (ii) Law of Evidence (Indian Evidence Act and **Bhartiya Sakshya Adhiniyam, 2023**)
- (iii) Law of Limitation

Paper-II

Substantive Law - 100 Marks

- (i) Constitution of India
 - (ii) Indian Penal Code and **Bhartiya Nyay Sanhita, 2023**
 - (iii) Law of Contract
 - (iv) Sale of Goods Act
 - (v) Transfer of Property Act
 - (vi) Negotiable Instrument Act
 - (vii) Law relating to Motor Vehicle Accident Claim
 - (viii) Jurisprudence.
 - (ix) Santhal Pargana Tenancy Act
 - (x) Chhotanagpur Tenancy Act
 - (xi) Protection of Children from Sexual Offences Act (POCSO)
 - (xii) Prevention Of Corruption Act
 - (xiii) SC & ST (Prevention of Atrocities) Act, 1989
 - (xiv) Electricity Act, 2003
 - (xv) Narcotic Drugs and Psychotropic Substances Act (NDPS Act)
- (9) Examination shall be held in two sittings of three hours duration for each paper.

- (10) There shall be Viva-Voce Test of 40 marks. **A candidate, irrespective of the marks obtained by him in the Preliminary Written Entrance Examination and / or the Main Written Examination shall not be qualified to be appointed unless he obtains a minimum of 30% in the viva voce test.**
- (11) The marks obtained in Viva-Voce Test shall be added to the marks obtained in Main Examination and the merit list shall be prepared accordingly.
- (12) In the application form each of the candidates must mention the details of the Criminal cases if any instituted / pending against him/her along with the certified copy of FIR / complaint / Charge sheet / Judgment / Order / deposition of witnesses and the up to date status of such case as on the date of application as well as the previous employment of the candidate including termination / dismissal / discharge or reason for quitting the employment / present status of the employment.

The matter of all such candidates who attain the requisite marks in the Main examination and have any criminal case ever instituted / pending against them or having the previous history of employment as well as the reason of termination / discharge/ dismissal / quitting the service / present status of employment shall be placed before the Full Court along with the result of written test for consideration whether such candidate be called for interview in view of the nature of duty to be discharged by a District Judge.

The Full Court may in appropriate cases decide not to call for any such persons as above for interview whom it feels not suitable for being appointed as a District Judge.

Furnishing any wrong information or suppressing any information by any candidate in the application form will be a ground for disqualification for consideration and will render termination of his employment of such person at any stage; as and when such fact of furnishing any wrong information or suppressing material facts comes to the notice of the Court.

- (13) The Application for recruitment to the post of District Judge U/r 4(a) of Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001 may be invited online.
- (14) **From the list of candidates so arranged in order of merit, the High Court shall prepare a select list that should be double the**

number of vacancies notified. Such select list may be notified and published on the official website of the High Court of Jharkhand.

Result be put-on the website and also published in the Newspaper.

- (15) **Repeal and Saving** – From the date of enforcement of these regulation, all previous regulations, orders, notification, circulars, instructions and other instruments with respect to the subject matter covered by these regulations are hereby repealed.

Notwithstanding such repeal, any appointment made or action taken under any of the aforesaid repealed provisions shall be deemed to have been made or taken under these regulations and are hereby saved.

By Order of the Court

Sd/- (Nikesh Kumar Sinha)

Registrar General

Memo No. 4574/Apptt.

Dated: 21/09/2024

Copy forwarded to the Central Project Coordinator, High Court of Jharkhand, Ranchi with a request to take necessary steps to publish the aforesaid notification in the e-Gazette of Jharkhand and upload the same on the official website of the High Court of Jharkhand.


Registrar General